

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4315
ANSWERED ON:04.08.2009
REVIEW OF IPC
Mahajan Smt. Sumitra

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the suggestions have been received from various quarters including Law Commission for reviewing the Indian Penal Code so as to provide safety and security to women;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): Suggestions continue to be received from various quarters and Law Commission also makes recommendation for amending laws including Indian Penal Code, 1860 to provide a better environment for women as regards their safety and security. Apart from suggesting changes in the provisions of IPC, Cr. P.C. and Indian Evidence Act relating to rape, the Law Commission has also suggested changes in Sections 509 and 354 of IPC for making stringent punishment for attack on modesty of women.

Since Criminal Law including IPC happens to be on the Concurrent List of the Seventh Schedule to the Constitution of India, the recommendations are examined in consultation with the State Governments and other concerned before taking a decision to amend the Law. No time frame can, therefore, be fixed in this regard.